

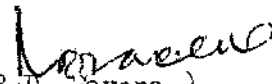
Government of India  
Ministry of Finance  
(Department of Revenue & Insurance)

New Delhi, the 1st January, 1971.

NOTIFICATION  
INCOME TAX

No.1(F.No.404/143/70-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961, (43 of 1961) the Central Government hereby authorises Shri Gaj Raj Singh, who is a Gazetted Officer of the State of Haryana to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification supersedes Notification No.159, Dated 14th September, 1970(F.No.404/143/70-ITCC) and shall come into force with immediate effect.

  
( R.D. Saxena )

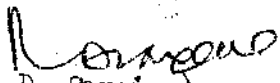
Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.1 (F.No.404/143/70-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary to Govt. of Himachal Pradesh, Simla.
5. The Accountant General, Simla.
6. The Comptroller & Auditor General of India, New Delhi (25 Copies)
7. All Officers/Sections in the Board's office.
8. Guard file.

  
( R. D. Saxena )  
Deputy Secretary to the Government of India.

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No.33/ITCC/40/9/70 - 16.1.1971.